

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No.820 of 1994.

Subhash Chandra

... Applicant

Versus

Union of India & others

... Respondents

HON. MR. S.DAS GUPTA- AM

HON. MR. T.L. Verma- JM

(By Hon'ble Mr. S. Das Gupta- AM)

Heard Shri H.C.Saxena, on the question of admission.

The applicant states that he was given the charge of the post of E.D.D.A. which fall vacant when one Suresh Kumar took over the charge of E.D.B.P.M. in Ghadrau Kalan. It appears that the applicant was not regularly selected for this post and he was working on ad-hoc basis. The applicant is now impounding the order dated 28-4-1994(Annexure A-1) by which the appointment of Suresh Chandra Sharma to the post of E.D.B.P.M. has been cancelled. The applicant apprehends that because of this he will have to make way for Suresh Chandra Sharma for the post of E.D.D.A.

We have gone through the application carefull and heard the submission of the learned counsel for the applicant. We are of the view that no case has been made out by the applicant with regard to his right to continue to work on the post of E.D.D.A.

In view of this, the applicant is dismissed in limine without any order as to costs.

J. Ahluwalia
MEMBER (J)

W.R.
MEMBER (A)

DATED: Allahabad 23rd May, 94.

(S P S)